

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 482 of 2020

Avinash Chakiya @ Avinash Kumar Chakki
@ Avinash Kr Chakki --- --- Appellant
Versus
The State of Jharkhand --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant : Mr. Arun Kumar Pandey, Advocate
For the State : Mr. Prabir Kr. Chatterjee, A.P.P.

05/08.09.2021 Learned counsel for the appellant prays for and is allowed two week's time to remove the following surviving defects:

2. Limitation expired on 25.04.2020 and delay of 90 days.
- 5(e) On Vakalatnama Rs.15/- wanting.
- 9(i) Name of learned counsel may be mentioned on the body of Vak.
- 9(ii) Rs.15/- AWFS, wanting on affidavit.
- 9(iii) Subject in Index may be specified.
- 9(iv) P.S. Name may be verified with impugned order.
- 9(v) Limitation petition may be filed.

Office to place the file for inspection and removal of defects within the same time on requisition being made.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Shamim/